

FORM No.27C

[See rule 37C]

Declaration under sub-section (1A) of section 206C of the Income-tax Act, 1961 to be made by a buyer for obtaining goods without collection of tax

PART I

I B N U F Y O E R R M A T I O N INFO RMA TION: GOODS	1. Name of Buyer (applicant)		2. Permanent Account Number or Aadhaar Number of the Buyer			
	3. Flat/Door/Block No.		4. Name of Premises			
			5.***Status(choose among 1 to 6)			
			8. Assessed in which Ward/Circle			
	6. Road/Street/Lane		7. Area/Locality			
			9. AO Code (under whom assessed last time)			
			Area Code	AO Type	Range Code	AO No.
	10. Town/City/District		11. State			
			12. PIN			
			13. Last Assessment year in which assessed			
	14. Email		15. Telephone No. (with STD Code) and Mobile No.		16. Present Ward/Circle	
					17. Present AO Code(if not same as above)	
	18. Jurisdictional Chief Commissioner of Income-tax or Commissioner of Income-tax (if not assessed to Income-tax earlier)		Area Code	AO Type	Range Code	AO No.
19. Nature of Business/Occupation		20. Purpose of utilization of goods (tick the relevant box)				
		Manufacturing, processing , production of articles or things				
21. Nature of goods [referred to in the table in sub-section(1) of section 206C]		Generation of power				

.....

**Signature of the Declarant

Declaration/Verification

*I/We.....do hereby declare that to the best of *my /our knowledge and belief what is stated above is correct, complete and is truly stated. *I/we declare that the goods referred to in Column No. 21 shall not be used for trading purposes. *I/We also, declare that *I/we *am/are resident in India within the meaning of section 6 of the Income-tax Act, 1961.

Place:

.....

Date:

**Signature of the Declarant

PART II

[For use by the person to whom the declaration is furnished]

1. Name of the Seller		2. Permanent Account Number or Aadhaar Number of the Seller	
3. Complete address			
		4. TAN of the Seller	
5. Email			
6. Telephone No. (with STD Code) and Mobile No.		7. ***Status (choose among 1 to 6)	
8. Date on which declaration is furnished (dd/mm/yyyy)			
9. Date of debiting of the amount payable by the buyer to the account of the buyer or receipt of the amount payable from the buyer in cash or by issue of a cheque or draft or by any other mode (dd/mm/yyyy)			

Forwarded to the Chief Commissioner or Commissioner of Income-tax

Place:

Date:

.....
Signature of the person responsible for collecting
tax at the time of the sale of the goods referred
to in column no. 21 of Part I.

Notes:

1. The declaration should be furnished in duplicate.
2. *Delete whichever is not applicable.
3. **Indicate the capacity in which the declaration is furnished on behalf of a HUF, AOP, firm, company, etc.
4. ***1=Company; 2=Firm; 3=AOP/BOI; 4=HUF; 5=Individual; 6=Others
5. Before signing the verification , the declarant should satisfy himself that the information furnished in the declaration is true, correct and complete in all respects. Any person making a false statement in the declaration shall be liable to prosecution under 277 of the Income-tax Act, 1961 and on conviction be punishable-
 - (i) In a case where tax sought to be evaded exceeds twenty-five lakh rupees, with rigorous imprisonment which shall not be less than 6 months but which may extend to seven years and with fine;
 - (ii) In any other case, with rigorous imprisonment which shall not be less than 3 months but which may extend to two years and with fine.";